

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 303
IB-152(ND)/2024

IN THE MATTER OF:
PARQUET FURNISHERS PVT. LTD.

.....APPLICANT/PETITIONER

SECTION
U/s 10 of IBC, 2016

Order delivered on 02.05.2024

CORAM:
SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Applicant :
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)
ORDER

Vide order dated 02.04.2024, the Learned Registrar was requested to place the matter before the Hon'ble President for seeking necessary directions to list the matter before Court No. II. The Learned Registrar vide letter dated 29.04.2024 has stated as follows:-

The aforesaid matter is placed before Hon'ble President, NCLT and it is orally directed that "*Main case C.P No. IB-152/ND/ 2024; Parquet Furnishers Private Limited is pending in Hon'ble Court No. III, New Delhi itself. Further case of Personal Guarantor pending in Court No. II, New Delhi. Thus, as per directions dated 07.02.2024, in fact cases of Personal Guarantor (ending in Court No. II) should be transferred to Court No. III (where main case pending) and not vice-versa.*

In view of the above, the Ld. Registrar is requested to place the matter before the Hon'ble President for necessary directions for listing the matter before appropriate Bench.

Sd/-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)